

1 MCRC-21615-2024
IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
MCRC No. 21615 of 2024

(GAJRAJ Vs THE STATE OF MADHYA PRADESH)

Dated : 25-06-2024

Shri Vinod Kumar Dhakad - learned counsel for applicant.

Shri Neeraj Dhamanya - learned Panel Lawyer for respondent /State.

This is the **first** bail application filed under Section 439 of Cr.P.C. on behalf of applicant for grant of regular bail relating to Crime No.150/2024, registered at Police Station Badarwas, District Guna (M.P.) for the offences punishable under Sections 306, 506, 34 of IPC.

2. Learned counsel for the applicant submits that as per prosecution version, the applicant is brother-in-law (Jija) of co-accused Badal Jatav. Allegation in the present case is that the accused persons abetted the deceased to commit suicide because co-accused Badal Jatav was pressurizing the deceased to elope with him. Allegation against the present applicant is that the present applicant was aiding the co-accused Badal Jatav and he had also supplied one mobile to the deceased from which the deceased used to talk to co-accused Badal Jatav. Learned counsel for the applicant argued that no ingredients of abetment under Section 107 of IPC are made out against the present applicant. Investigation is complete and challan has been filed. The applicant is in custody since 30.04.2024. The applicant undertakes to cooperate in the trial, in case he is granted benefit of bail.

3. Per contra, learned Panel Lawyer for the respondent/State opposed the bail application and prayed for dismissal of the application.

4. Heard the counsel for the parties at length and perused the case diary.

5. Considering aforesaid circumstances, bail application filed by the

applicant is **allowed**. It is directed that applicant shall be released on bail on furnishing personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only) with one solvent surety** in the like amount to the satisfaction of the trial court for his regular appearance before Court on all such dates as may be fixed in this regard.

6. This order shall remain operative subject to compliance of following stringent conditions by the applicant :-

a. The applicant will comply with all the terms and conditions of the bond executed by him;

b. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer as the case may be;

c. The applicant will cooperate in the trial and he shall not commit an offence similar to the offence of which he is accused;

d. The applicant will not seek unnecessary adjournments during the trial;

e. The applicant will not leave India without previous permission of the trial Court/Investigating Officer as the case may be;

f. The applicant shall not move in the vicinity/village of complainant party where she/he resides in any manner;

g. Applicant shall not try to contact the complainant party in person or through any digital/electronic media otherwise, benefit of bail shall immediately be withdrawn;

h. The applicant shall not involve himself in any criminal activity in future otherwise, benefit of bail shall immediately be withdrawn.

i. In case of bail jump, this order shall become ineffective.

7. Application stands allowed and disposed of.

8. A copy of this order be sent to the trial Court concerned for compliance and information.

(VIVEK JAIN)
V. JUDGE

AK/-

